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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(CRL) 1112/2022

AUTO PARIVAR REGD & ORS. .... Petitioner

Through: Mr. Sushil Kumar, Advocate.

Versus

GOVT OF NCT OF DELHI & ORS. .... Respondents

Through: Mr. Rahul Tyagi, ASC for the R-1/State  
Mr. Ruchir Bhatia, Senior Standing Counsel with Mr. Shlok Chandra, Junior Standing Counsel and Mr. Nimit Saigal, Advocate for R-4

**CORAM:**

**HON'BLE MR. JUSTICE PURUSHAINDR KUMAR KAURAV**

**ORDER**

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**23.09.2022**

**CRL.M.A. 19538/2022 (for impleadment)**

1. Heard learned counsel appearing on behalf of the applicant.
2. Shri Sushil Kumar learned counsel appearing on behalf of the petitioner accepts notice and prays for time to file the reply. Let the needful be done before the next date of hearing.
3. List on 18.10.2022 for further consideration.
4. In the meantime, learned counsel appearing on behalf of the petitioner without prejudice to his rights, undertakes to supply a copy of the petition with documents to the learned counsel appearing on behalf of the applicant within next two working days.



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5. Mr. Ruchir Bhatia, senior standing counsel accepts notice on behalf of the remaining respondents.
6. The respondents are at liberty to make submissions with respect to the present application on the next date of hearing.

**SEPTEMBER 23, 2022/p**

**PURUSHAINDRA KUMAR KAURAV, J**

*Click here to check corrigendum, if any*